

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 254/AT/2025

- Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from ISTS-Connected Renewable Energy Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems, Ministry of Power, Government of India dated 09.06.2023 and its amendments thereof.
- Petitioner : NTPC Limited (NTPC)
- Respondents : Hexa Climate Solutions Private Limited (HCSPL) & Ors.
- Date of Hearing : **11.3.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Sakie Jakharia, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 760 MW Firm and Dispatchable Power (Assured Peak Power Supply) from the ISTS-Connected Renewable Energy Power Projects and selected through a competitive bidding process as per the Bidding Guidelines issued by the Ministry of Power on 9.6.2023, as amended from time to time.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice to the Respondents, subject to the just exceptions;
 - (b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.
3. The Petition will be listed for the hearing on **3.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)